



2026:AHC:48153

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3269 of 2026

Nitin Kumar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Pathak
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Manoj Pathak, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The case of the writ petitioner is that the mother of the writ petitioner Smt. Rameshwari Devi, who was working on the post of (L.H.V.) in Community Health Centre, Barkheda, Pilibhit, died on 01.08.2011. The writ petitioner preferred two succession Cases Nos. 72 of 2012 and 80 of 2012 before the Court of Civil Judge (Sr. Division), Pilibhit and by virtue of the order dated 20.03.2020, according to the writ petitioner, succession cases stood decided and the writ petitioner claims himself to be a legal heir and entitled for the terminal benefits.
3. Prayer in the present writ petition is for a direction to the respondent no.6, Chief Medical Officer, Pilibhit to accord consideration for payment of Gratuity, Leave Encashment, Insurance, GPF etc.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.6.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.6, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in

accordance with law within a period of two months, from the date of production of certified copy of the order.

March 10, 2026
N.S.Rathour

(Vikas Budhwar,J.)